



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ५, अंक ५५]

शुक्रवार, फेब्रुवारी ७, २०१४/माघ १८, शके १९३५

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असाधारण क्रमांक ७

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay Tenancy and Agricultural Lands, the Hyderabad Tenancy and Agricultural Lands and the Bombay Tenancy and Agricultural Lands (Vidarbha Region) (Amendment) Act, 2012 (Mah. Act No. I of 2014), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Principal Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. I OF 2014.

(First published, after having received the assent of the President in the "Maharashtra Government Gazette" on the 7th February 2014).

An Act

further to amend the Bombay Tenancy and Agricultural Lands Act, 1948, the Hyderabad Tenancy and Agricultural Lands Act, 1950 and the Bombay Tenancy and Agricultural Lands (Vidarbha Region) Act, 1958.

Bom. LXVII
of 1948.
Hyd. XXI of
1950.
Bom. XCIX
of 1958.

WHEREAS it is expedient further to amend the Bombay Tenancy and Agricultural Lands Act, 1948, the Hyderabad Tenancy and Agricultural Lands Act, 1950 and the Bombay Tenancy and Agricultural Lands (Vidarbha Region) Act, 1958, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-third Year of the Republic of India as follows :—

(१)

CHAPTER I

PRELIMINARY.

Short title. 1. This Act may be called the Bombay Tenancy and Agricultural Lands, the Hyderabad Tenancy and Agricultural Lands and the Bombay Tenancy and Agricultural Lands (Vidarbha Region) (Amendment) Act, 2012.

CHAPTER II

AMENDMENT TO THE BOMBAY TENANCY AND AGRICULTURAL
LANDS ACT, 1948.

Amendment of section 43 of Bom. LXVII of 1948. 2. In section 43 of the Bombay Tenancy and Agricultural Lands Act, 1948, in sub-section (1), after the existing proviso, the following proviso shall be added, namely :—

“ Provided further that, no such previous sanction shall be necessary for the sale, gift, exchange, mortgage, lease or assignment of the land in respect of which ten years have elapsed from the date of purchase or sale of land under the sections mentioned in this sub-section, subject to the conditions that,—

(a) before selling the land, the seller shall pay a *nazarana* equal to forty times the assessment of the land revenue to the Government ;

(b) the purchaser shall be an agriculturist ;

(c) the purchaser shall not hold the land in excess of the ceiling area permissible under the Maharashtra Agricultural Lands (Ceiling on Holdings) Act, 1961 ; and

(d) the provisions of the Bombay Prevention of Fragmentation and Consolidation of Holdings Act, 1947 shall not be violated.”

CHAPTER III

AMENDMENT TO THE HYDERABAD TENANCY AND
AGRICULTURAL LANDS ACT, 1950.

Amendment of section 50B of Hyd. XXI of 1950. 3. In section 50B of the Hyderabad Tenancy and Agricultural Lands Act, 1950, to sub-section (1), the following proviso shall be added, namely :—

“ Provided that, no such previous sanction shall be necessary for the sale, gift, exchange, mortgage, lease or assignment of the land in respect of which ten years have elapsed from the date of purchase or sale of land under the sections mentioned in this sub-section, subject to the conditions that,—

(a) before selling the land, the seller shall pay a *nazarana* equal to forty times the assessment of the land revenue to the Government ;

(b) the purchaser shall be an agriculturist ;

(c) the purchaser shall not hold the land in excess of the ceiling area permissible under the Maharashtra Agricultural Lands (Ceiling on Holdings) Act, 1961 ; and

(d) the provisions of the Bombay Prevention of Fragmentation and Consolidation of Holdings Act, 1947 shall not be violated.”

CHAPTER IV

AMENDMENT TO THE BOMBAY TENANCY AND AGRICULTURAL LANDS
(VIDARBHA REGION) ACT, 1958.

Bom. 4. In section 57 of the Bombay Tenancy and Agricultural Lands (Vidarbha Region) Amendment of
XCIX of Act, 1958, to sub-section (1), the following proviso shall be added, namely :— section 57 of
1958. Bom. XCIX of
1958.

“ Provided that, no such previous sanction shall be necessary for the sale, gift, exchange, mortgage, lease or assignment of the land in respect of which ten years have elapsed from the date of purchase or sale of land under the sections mentioned in this sub-section, subject to the conditions that,—

(a) before selling the land, the seller shall pay a *nazarana* equal to forty times the assessment of the land revenue to the Government ;

(b) the purchaser shall be an agriculturist ;

Mah.
XXVII
of 1961.

(c) the purchaser shall not hold the land in excess of the ceiling area permissible under the Maharashtra Agricultural Lands (Ceiling on Holdings) Act, 1961 ; and

Bom.
LXII
of
1947.

(d) the provisions of the Bombay Prevention of Fragmentation and Consolidation of Holdings Act, 1947 shall not be violated. ”.